NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.S.P. No. 275/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE PARTIES: M/s. Bhoir Offshore Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act 2013.

S. No. NAME

SIGNATURE

1) Rahul D. Oak. Adv. for Petitioner - Est.

Common Order TCSP No.275/230-232/NCLT/MB/MAH/2017 TCSP No.276/230-232/NCLT/MB/MAH/2017

For having the Petitioner Counsel brought it to the notice of this Bench, stating that the Auditors remuneration has been shown as @10,000/- instead of showing @1,00,000/- (Rupees One lakh only) as directed by this Bench, in the hearing held on 16.2.2017, this Bench hereby rectifying the mistake by replacing the amount of @10,000/- with @1,00,000/- (Rupees One lakh) as Auditors Remuneration.

Accordingly, correction has been carried out as Corrigendum.

Sd/-

B.S.V. PRAKASHI KUMAR Member (Judicial)

Sd/-

V. NALLASENAPATHY Member (Technical)